

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.179
TO BE ANSWERED ON 21.06.2019

LINKING OF CHILD CARE INSTITUTION WITH CARA

179. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has directed States to ensure that all the Child Care Institutions (CCI) are to be registered and linked with the country's apex body CARA;
- (b) the details of all the registered and non-registered CCI working in the country, State/UT-wise;
- (c) whether the Government has also urged States to set up Child Welfare Committees in each district; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a): Section 41 read with Section 65 and 66 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and Regulation 58 of the Adoption Regulations, 2017 stipulates mandatory registration of all Child Care Institutions (CCIs) and its linkages to a Specialised Adoption Agency (SAA). Hence, all States/UTs have been requested to ensure linkage of Child Care Institutions with SAAs and to ensure that all children are reflected in CARINGS.

(b): As per the report submitted by the States / UTs on 18.09.2018, out of 8244 CCIs, 4849 Institutions were inspected and 539 Institutions were closed on account of non-compliance of provisions of JJ Act as found by inspection committee during inspection. States/UTs have informed that as on 08.01.2019, there are 7909 institution registered under JJ Act, 2015. The Ministry of Women and Child Development has issued advisories from time to time to States/UTs to register all Government and Non-Governmental Organization run CCIs under Sub-section (1) of Section (41) of JJ Act by 31st December, 2017. A letter was sent to all the State/UTs to initiate steps to close down those Institutions which have declined to register. The details of all the registered CCIs in the country, State/UT-wise as provided by States/UTs as on 8.01.2019 is at **Annexure-I**.

(c) & (d): As per section 27 of the JJ Act 2015, each State/UT is required to constitute for every district, one or more Child Welfare Committee (CWC) for exercising the powers and discharging its functions relating to Children in need of care and Protection. The information as provided by States/UTs, regarding CWCs in each district as on 8.01.2019 is at **Annexure-II**.

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No.179 for 21.06.2019 raised by Shrimati Raksha Nikhil Khadse regarding "Linking Of Child Care Institution With CARA".

The details of all the registered and non-registered CCIs working in the country, State/UT-wise as provided by States/UTs on 8.01.2019.

S. No.	States/UTs	No of Registered CCIs
1.	Andaman and Nicobar	0
2.	Andhra Pradesh	779
3.	Arunachal Pradesh	11
4.	Assam	122
5.	Bihar	83
6.	Chandigarh	10
7.	Chattisgarh	81
8.	Dadra & Nagar Haveli	2
9.	Daman & Diu	0
10.	Delhi	50
11.	Goa	80
12.	Gujarat	121
13.	Haryana	81
14.	Himachal Pradesh	47
15.	Jammu & Kashmir	70
16.	Jharkhand	120
17.	Karnataka	1134
18.	Kerala	817
19.	Lakshadweep	0
20.	Madhya Pradesh	117
21.	Maharashtra	908
22.	Manipur	126
23.	Meghalaya	99
24.	Mizoram	52
25.	Nagaland	68
26.	Odisha	270
27.	Puducherry	63
28.	Punjab	61
29.	Rajasthan	240
30.	Sikkim	28
31.	Tamil Nadu	1263
32.	Telangana	465
33.	Tripura	30
34.	Uttar Pradesh	207
35.	Uttarakhand	41
36.	West Bengal	263
37.	Total	7909

Annexure referred to in reply to part (c & d) of Lok Sabha Unstarred Question No.179 for 21.06.2019 raised by Shrimati Raksha Nikhil Khadse regarding "Linking Of Child Care Institution With CARA".

The details of all States/UTs for setting up Child Welfare Committees in each district as on 8.01.2019

S. No.	States/UTs	No of Districts with CWCs
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	13
3.	Arunachal Pradesh	22
4.	Assam	30
5.	Bihar	38
6.	Chandigarh	1
7.	Chhattisgarh	27
8.	Dadra and Nagar Haveli	1
9.	Daman and Diu	2
10.	Delhi	10
11.	Goa	2
12.	Gujarat	33
13.	Haryana	21
14.	Himachal Pradesh	12
15.	Jammu and Kashmir	22
16.	Jharkhand	15
17.	Karnataka	30
18.	Kerala	14
19.	Lakshadweep	0
20.	Madhya Pradesh	51
21.	Maharashtra	36
22.	Manipur	16
23.	Meghalaya	11
24.	Mizoram	8
25.	Nagaland	11
26.	Odisha	30
27.	Puducherry	4
28.	Punjab	22
29.	Rajasthan	33
30.	Sikkim	4
31.	Tamil Nadu	32
32.	Telangana	10
33.	Tripura	8
34.	Uttar Pradesh	75
35.	Uttarakhand	13
36.	West Bengal	20
	Total	677

